

**Mr. Speaker:** I do not know if the hon. Member wants that every report ought to be placed automatically on the Table of the House. I thought that with respect to serious accidents, it may be done. So far as the subject-matter of the present adjournment motion today is concerned,—of course even small injury is bad and it ought to be avoided—the question is whether it ought to be made an occasion for an adjournment here. Also, the question is whether, automatically, whenever small accidents arise, the reports about those accidents are to be placed on the Table of the House, and the time of the House taken for that purpose. But I expect that in all serious cases, the Minister could make a statement to the House when the House is in session, or, if the House is not in session, soon after it has assembled. The hon. Minister will consider the desirability of informing the House of all those cases where there are serious losses of life and so on, and make the statement or the report available to the House. In other cases, everyone of those reports need not be placed on the Table of the House unless the hon. Minister wants to draw the attention of the House or wants it to be placed on the Table of the House.

**Shri Jagjivan Ram:** I readily agree to your suggestion that whenever there is a major accident, we need not wait for an adjournment motion or any other motion, but a statement should be made before the House by the Minister, and when the House is not in session, as soon as the House meets, a statement regarding any major accident will be made to the House.

**Shri S. V. Ramaswami (Salem):** The report of the Cuddapah accident, where a goods train with a double engine rolled back six miles.....

**Mr. Speaker:** We need not go into the details of all other accidents here. Every hon. Member wants to draw the attention of the House to an

accident. If they desire, they may send a notice or get the information from the hon. Minister.

Now, in view of the statement made by the hon. Minister I am not called upon to give my consent to this adjournment motion.

ALLEGED STARVATION DEATHS AND  
DRAUGHT CONDITIONS IN VARIOUS  
PARTS OF U.P., BIHAR, ETC.

**Mr. Speaker:** There is another adjournment motion about starvation deaths. I am disallowing it. There will be a food debate here and a number of questions could be asked, and the hon. Minister will certainly have a day for discussion on that matter. Therefore, I am disallowing that motion as well as the motion relating to deaths due to drought in various parts of Bihar and Uttar Pradesh.

DISTURBANCES IN RAMANATHAPURAM  
DISTRICT

**Mr. Speaker:** There is one small matter—not a small matter—relating to the unfortunate incident in Ramanathapuram. The adjournment motion thereto has been tabled by Shri B. C. Kamble. It is certainly a matter of law and order for the State Government, but in view of the fact that a number of Harijans and others are concerned in it—it looks that in some portions it is a group communal clash—and we are in charge of Harijan welfare and the Scheduled Castes and Scheduled Tribes, the question is whether it can be admitted or not, and therefore, I had no time to consider whether it ought to be admitted. But anyhow, adjournment motion is not the proper way. A number of questions have been tabled. Let us have full answers so far as those questions are concerned and also as regards any suggestions that may be made by the House. What is the reaction of the hon. Minister?